### GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

## RAJYA SABHA UNSTARRED QUESTION NO. 3235

ANSWERED ON 29.03.2023

#### HIGH FEE IN PRIVATE SCHOOLS ACROSS THE COUNTRY

#### 3235 SHRI SANDOSH KUMAR P:

Will the Minister of Education be pleased to state:

- (a) whether the Ministry is aware of the fact that some private schools in various parts of the country are charging exorbitant fee from students;
- (b) whether the Ministry has any plan to fix a reasonable upper limit to the fee collected by private schools considering various factors that contribute to the cost of the education;
- (c) whether Government has directed the private schools to incorporate the principles of fairness in fixing up fees;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (e): Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matters relating to high fee in private schools and its related matter are regulated in terms of Rules and Instructions of the respective State Government concerned. Fee structure and fee revisions are regulated by the Acts and Regulations of the concerned State/ UT Governments.

The Central Board of Secondary Education (CBSE) has incorporated various provisions in Chapter 7 of Affiliation Bye-laws, 2018 related to school fee, which are as under:

➤ No Society/Trust/Company/School shall charge capitation fee or accept donations for the purpose of admission for pupils.

- Admission Fee and Fee charged under any other head are to be charged only as per the regulations of the Appropriate Government.
- > Fees shall be charged under the heads prescribed by the Department of Education of the State/UTs.
- > Fee revision of schools shall be subject to laws, regulation and directions of the Appropriate Government.
- ➤ Fee shall not be revised without the express approval of the School Management Committee or the process prescribed by the Appropriate Government under any circumstances.
- ➤ The acts and regulations of the Central and State/UT Governments enacted/framed in connection with regulation of fee in respect of the various categories of the schools situated in the state will be applicable to the school affiliated with CBSE also.

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